

SUPREME COURT OF INDIA

Re: Reconsideration of the proposal of transfer of Mr. Justice S. Venkatanarayana Bhatti, Judge, Andhra Pradesh High Court.

This Collegium, vide Minutes dated 15th January, 2019 proposed transfer of Mr. Justice S. Venkatanarayana Bhatti, Judge, Andhra Pradesh High Court, in interest of better administration of justice, to Kerala High Court.

Upon being requested to send his response in terms of the Memorandum of Procedure, Mr. Justice S. Venkatanarayana Bhatti vide representation dated 18th January, 2019 (copy placed below), has, for reasons stated therein, requested to consider transferring him to Telangana High Court. He has at the same time expressed his willingness to go to Kerala High Court.

The Collegium has carefully gone through the aforesaid representation and taken into consideration all relevant factors including his request to consider transferring him to Telangana High Court. On reconsideration, the Collegium is of the considered view that his request for transfer to Telangana High Court cannot be acceded to. The Collegium, accordingly, reiterates its

recommendation dated 15th January, 2019 for transfer of Mr. Justice S. Venkatanarayana Bhatti to Kerala High Court.

(Ranjan Gogoi), C.J.I.

(A.K. Sikri), J.

(S.A. Bobde), J.

(N.V. Ramana), J.

(Arun Mishra), J.

New Delhi,
February 19, 2019.

